nnexure 7

Name of the corporate debtor: Sterne India Private Limited; Date of commencement of CIRP: 22nd April 2025; List of Creditors as on: 30th November 2025 List of Operational creditors (Government Dues)

Amount in INR Details of Claim admitted Amount of contingent claim

Amount of any mutual dues, that may of claim be set off not admitted Amount of claim under verification Name of Creditor Remarks, if any Date of receipt Amounts relating to under-declared output tax and ITC reversal are admissible. Balances relating to tax identified through E-Way Bills or suppression of sales are non-admissible as they pertain to procedural lapses and require further verification Penalty is not-admissible due to moratorium under Section 14. Assistant Commissioner (ST), Gajuwaka Circle, Visakhaptnam II Divison 32,46,803 Tax liability + Interest + Penalty Assistant Commissioner (State Tax), Nava Raipur Circle-10, Raipur, Chhattisgarh 20,000 Tax liability 10.10.2025 20,000 Admitted The Form ASMT -10 was issued after the commencement of the date of CIRP, and so it is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants. Assistant Commissioner of Central Tax ABIDS CGST Divis 3 27.05.2025 48 40 81 211 6,14,67,430 Tax liability + Interest + Penalty N A N A No , Hyderababd CGST Commissionerate, Hyderababd Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderababd CGST Commissionerate, Hyderababd 6,63,516 Principal is admissible. Clarifications have been sought from department in resepect of the Interest Component. Penalty is not-admissible due to moratorium under Section 14. 20.08.2025 10,52,291 3,88,775 Tax liability + Interest + Penalty Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderababd CGST Commissionerate, Hyderababd 5,54,08,73,488 - Penalty 5,54,08,73,488 Penalty is not-admissible due to moratorium under Section 14. - Tax liability + Interest + Late Fees N.A No 6 Central Tax and Central Excise Kozhikode Urban Division 14.05.2025 18,965 N.A 18,965 The claim of operational is under verification for want of supporting documents. 7 Deputy Commissioner of Income Tax, Circle 6(1)(1), Bangalore 22.09.2025 57,77,08,570 Tax liability + Interest + Penalty N.A N.A No 57,77,08,570 Claim under verification Claim pertains to ITC blocked on account of retrospective cancellation of supplier's GST registration. As 2,70,09,886 the supplier held valid registration at the time of transaction, the Creporate Debtor had no knowledge of any irregularity. Verification is under process & clarifications sought from department. Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra 2,70,09,886 Tax liability + Interest + Penalty Employees Provident Fund Organisation, Regional PF

Commissioner -11 [Compliance], Regional Office Bengaluru –
Malleshwaram 4,74,782 Claim under verification. Wrong claim form submitted by department. Clarifications sought from the Department and response awaited. 09.10.2025 4,74,782 Short Remittance + Interest + Penalty N.A N.A No Income Tax Officer (TDS), Ward 3(2), Bangalore 29.08.2025 31 50 740 Tax liability + Interest + Penalty N.A N.A No 31,50,740 Claim under verification - Clarifications sought from the Department and response awaited. The claim based on the show cause notice is not admitted in view of non crystallization of the claim in Office of The Assistant Commissioner of CGST &C.Ex, 27,14,100 the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants. 1,03,31,416 Tax liability + Interest + Penalty N.A 12 State Tax Officer (5),(i/c)Unit-40, Vadodara, Gujarat Tax liability + Interest + Penalty N.A N.A No 6,94,47,290 Claim under verification 25.09.2025 6,94,47,290

		Details of Claim Received		Details of Claim admitted						Amount of any	Amount		
SN	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?	Amount of contingent claim	mutual dues, that may be set off	of claim not admitted	Amount of claim under verification	Remarks, if any
13	The Assistant Commissioner of central tax , South Division 5	11.08.2025	3,89,22,201	4,74,400	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	3,84,47,801	The chaim based on the show cause notice is not admitted in view of non cystallization of the chain in the absence of a continued order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a Badey liability by the prospective resolution applicants.
	Total		6,80,82,35,340	7,59,28,824								6,73,23,06,516	

- Note:

 1. The desires have been purply or fully admirted based on decuments and/or clarifications arbitrately residence to admirately confinence and property of the continuous and the confinence and the